

Chief Justice's Court**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 574 of 2020**Petitioner :-** In-Re Inhuman Condition At Quarantine Centres And For Providing Better Treatment To Corona Positive**Respondent :-** State of U.P.**Counsel for Petitioner :-** Gaurav Kumar Gaur, Abhinav Gaur, Aditya Singh Parihar, Amitanshu Gour, Arvind Kumar Goswami, Bhagwan Dutt Pandey, Ishir Sripat, Jamil Ahamad Azmi, Jitendra Kumar, Katyayini, Pradeep Kumar Srinette, R.K. Shahi, Rahul Sahai, Rajeev Kumar Singh, Rishu Mishra, S.P.S. Chauhan, Sarveshwari Prasad, Satyaveer Singh, Shailendra Garg, Siddharth Shukla, Sunita Sharma, Suo Moto, Sushil Kumar Mishra, Swetashwa Agarwal, Uttar Kumar Goswami, Vibhu Rai
Counsel for Respondent :- C.S.C., Arun Kumar, Ashish Mishra, Dhiraj Singh, Hari Nath Tripathi, Purnendu Kumar Singh, Satyavrat Sahai, Sunil Dutt Kautilya, Suresh Chandra Dwivedi, Tahir Husain, Vishakha Pande**Hon'ble Govind Mathur, Chief Justice**
Hon'ble Siddhartha Varma, J.

Though the State Government has taken necessary steps to meet the threat of the second wave of COVID-19, but it is noticed that the directions given by the State have not been complied with by the public at large and that is an issue of concern.

Having considered all the objective conditions, we deem it appropriate to direct the District Magistrates of all the districts in the State of Uttar Pradesh to ensure strict and definite compliance of the directions issued by the Government of Uttar Pradesh from time to time to meet with the threat of COVID-19. We also deem it appropriate to issue following directions:-

(i) District Administration including Police Authorities are once again earnestly get into action and see that there is 100 per cent masking in every district of the State of Uttar Pradesh. The Director General of Police should on his own level chalk out a programme for this purpose.

(ii) District Administration including Police Authorities should see that no crowding takes place in any place all over the State of U.P. If it finds that any particular place is likely to get crowded, then it should cordon off that area and see that people do not huddle.

(iii) The Panchayat Raj Elections should also be conducted in such a manner that no congregation of people takes place. Be it nomination, be it canvassing or be it the actual voting, it should be seen that all COVID-19 protocols are observed.

In addition to the above directions, we deem it appropriate to ask the State Government to check the viability of vaccination for one and all and not for just citizens above the age of 45 years. Government should check the viability of inoculating such students who are to appear in the Uttar Pradesh High School and Intermediate Examinations. In fact a door to door vaccination programme should be chalked out. The State Government shall also examine viability to have night curfew to check late evening and high social gatherings.

The State Government may also examine viability to provide masks and sanitizers to one by utilising the amount recovered on account of violation of COVID-19 protocol.

General public should also realise its responsibility towards the COVID-19 protocol.

Let this petition for writ be listed on 8.4.2021 through video conferencing.

Order Date :- 6.4.2021

VMA

(Siddhartha Varma, J.) (Govind Mathur, C.J.)